

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.210/MP/2023

- Subject : Petition under Section 63, 79(1) (c), 79(1)(d) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate orders and directions concerning Section 63 transmission licensees to address issues relating to recovery of tariff, including the likely under-recovery of tariff, where the scheduled commercial operation date of transmission projects has been extended by the competent authority on account of uncontrollable events.
- Petitioners : Electric Power Transmission Association (EPTA) and 6 Ors.
- Respondents : Central Transmission Utility of India Limited and 38 Ors.
- Date of Hearing : **18.12.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Jafar Alam, Advocate, ETPA
Shri Deep Rao, Advocate, ETPL
Shri Ashwin Ramanathan, Advocate, ETPL
Shri Parth Parikh, Advocate, ETPL
Ms. Aparajita Upadhyay, Advocate, ETPL
Ms. Swapna Seshadri, Advocate, Karnataka Discoms
Ms. Ritu Apurva, Advocate, Karnataka Discoms
Shri Sarthak Sareen, Advocate, Karnataka Discoms
Shri Anand Ganesan, Advocate, Karnataka Discoms
Shri Anup Jain, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Rajput, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Gajendra Sinh, NLDC

Record of Proceedings

At the outset, the learned counsel for Respondents, Karnataka Discoms prayed for an additional time to file a reply to the Petition.

2. Learned counsel for the Petitioner submitted that keeping in view that prayers/reliefs sought by the Petitioners are in relation to some unaddressed issues which have sector-wide impact, the Respondents, CTUIL and PGCIL may also be asked to furnish their comments/views on the subject matter.

3. In response, the representative of Respondent No.1, CTUIL, submitted that keeping in view that the issues raised by the Petitioners pertain to terms of

Transmission Service Agreements, CTUIL is not filing a general reply to the Petition. However, CTUIL will assist the Commission during the course of proceedings and in case, the Commission requires views/comments of CTUIL on specific issue(s), CTUIL will file so as per the direction of the Commission.

4. Considering the submissions of learned counsel and representative of the parties, the Commission once again permitted all the Respondents, including Karnataka Discoms to file their replies on maintainability as well as on merits of the case, if any, within five weeks with a copy to the Petitioners who may file their rejoinder(s), if any, within five weeks thereafter.

5. Insofar as a direction upon CTUIL to furnish their views, the Commission, after taking into account the submissions made by the representative of CTUIL, observed that the comments/views of CTUIL on any aspects raised in the matter will be called upon as and when required and no such direction is required to be issued at this stage.

6. The Petition will be listed for hearing on **19.4.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**